

-ITEM NO.21

COURT NO.8 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).6461/2016
(Arising out of impugned final judgment and order dated 27/03/2015
in CWP No. 64999/2014 passed by the High Court of Judicature at
Allahabad)
ARCHNA Petitioner(s)

VERSUS

DEPUTY DIRECTOR CONSOLIDATION, AMROHA AND OTHERS Respondent(s)
(with interim relief and office report)
Date : 29/06/2016 This petition was called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s)
Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

(SANJAY KUMAR-I)
AR-CUM-PS

(JASWINDER KAUR)
COURT MASTER